

(OPEN COURT)

CENTRAL ADMINISTRATIVE TRIBUNAL
ALLAHABAD BENCH, ALLAHABAD.

Allahabad this the 17th day of October, 2005.

Contempt Petition No. 104 of 2005.

HON'BLE MR. A.K. Bhatnagar, MEMBER- J.
Hon'ble Mr. D.R. Tiwari, Member- A.

Ram Dutt Maurya, S/o Late S.P. Maurya,
R/o Vill. Akbhanan, P.O. Gyanpur,
Distt. Sant Ravidas Nagar.Applicant

PRESENT FOR THE APPLICANT : Sri B.N. Singh

V E R S U S

1. Sri Sanjay Kumar, Director of Accounts (Postal),
U.P. Circle, Lucknow.
2. Sri Ram Lal Chaurasia,
The Supdt. Of Post Offices,
West Division, Varanasi.Respondents/Contemnor

PRESENT FOR THE RESPONDENT: Sri S. Singh

O R D E R

By Hon'ble Mr. A.K. Bhatnagar, JM.

This contempt petition has been filed for punishing the respondents for willful disobedience of the order dated 21.12.2004 of this Tribunal passed in O.A No. 1381/2002 by which following direction was given :-

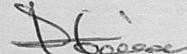
"The respondents are, therefore, directed to calculate interest at the prevalent rate with effect from 01.12.2001 to 21.08.2002 on the amount of Rs. 2,26,141/- and make payment to the applicant within a period of three months from the date of communication of this order. The O.A is accordingly allowed."

2. Learned counsel for the respondents at this stage submitted that the respondents have complied with the

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order passed in O.A No. 1381/02 and the department has calculated the interest on delayed payment of GPF amount Rs. 2,26,141/- w.e.f. 01.12.2001 and Rs. 15,345/- accrued on account of delayed payment has been paid to the applicant on 30.09.2005. A photocopy of receipt of amount Rs. 15,345/- has been filed alongwith Counter Affidavit as CA- 1.

3. We have gone through paragraph 4 of the CA and find that the order of this Tribunal has duly been complied with, therefore, no case of contempt survives. Accordingly, the contempt petition is dismissed. Notices issued are hereby discharged.


MEMBER- A.
MEMBER- J.

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